

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**

**PRINCIPAL BENCH**

**NEW DELHI**

**O.A. NO. 487 OF 2022**

**In the matter of**

JagjeevanSingh

Applicant

Versus

Punjab Pollution Control Board and others

Respondents

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Matter is mentioned today.  
As per direction of His honorship, this matter  
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17-11-2022

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Dated 17/11/2022  
New Delhi

Filed by *RKhurana* → *Hasil Jain*

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**REPLY ON BEHALF OF RESPONDENT NO. 4**  
**(MAHINDRA INDUSTRIAL CORPORATION)**

**MOST RESPECTFULLY SHOWETH:**

1. That the captioned Original Application has been filed by one Jagjeevan Singh seeking closure of the operation of answering respondent unit and disconnection of electricity connection.
2. That Primarily the applicant has alleged that there is one respondent industry situated just opposite to applicant's residence in which header machines are installed and causes noise pollution beyond permissible limits. It is humbly submitted that answering unit has objection to this portrayal only of one unit in the

vicinity. The detailed facts are mentioned in following paragraphs.

3. That this Hon'ble Tribunal took cognisance of the present application and vide order dated 07.07.2022 constituted a joint committee comprising of State PCB and Deputy Commissioner, Ludhiana and direct the same to undertake site visits, look into the grievances of the applicant, verify the factual position and take remedial action in accordance with law by following due process.
4. That it is further submitted that in compliance of order dated 07.07.2022, a report dated 21.09.2022 was filed by the joint committee and this Hon'ble Tribunal vide order dated 23.09.2022 was pleased to issue notice to Respondents to file their response/ reply to the averments made in the application and the observations made in the report of Joint Committee. Copy of Report dated 21.09.2022 of Joint Committee is annexed herewith as **ANNEXURE R/1**.
5. At the outset it is humbly submitted that the answering respondent unit is law abiding entity. It had valid consent form the State PCB. There is no source of air pollution or water pollution. It is further submitted that every possible step is being taken to ensure that the sound created in the premises is being absorbed in the premises itself.

It is further humbly submitted that the Answering respondent is open to take further additional steps as directed by the Hon'ble Tribunal after considering the facts and circumstances stated in the present reply.

6. That the present application is based on incorrect facts and has been filed with oblique motive just to harass the answering respondent. The present application is not bonafide one rather the Applicant has mislead this Hon'ble Tribunal by suppressing the material and real facts from this Hon'ble Tribunal.
7. The relevant facts pertaining to the answering respondent unit, industrial unit being run in the applicant's house and other industrial activities running in the near vicinities are narrated in succeeding paragraphs.
8. That Answering respondent is a small scale unit and is engaged in 'rivet' manufacturing from Mild Steel (MS) wires. This process is covered under the white category as per the consent management policy of Punjab PCB. The answering respondent applied the consent under the white category however same has been granted in green category by the Punjab State PCB. The copy of last consent granted by the Punjab State PCB is annexed herewith as **ANNEXURE R/2**.

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9. That the total no. of machines i.e. 7 headers kept at the end point of the premises. The operation of the machines takes place in day time only and that too in totally closed system. The answering unit is being run in Pratap Nagar Area which is admittedly mixed land use area where many number of units are in operation. However, the Applicant/complainant has singled out the answering respondent to settle his personal scores and to get succeed in long past rivalry.
10. That as a matter of abundant precaution and care the machine run by answering respondent unit are kept at the fag end/inside of the premises. It is further submitted that to restrict the sound movement outside the premises, Firstly, the thick layers of thermocol have been fixed on all walls to absorb and trap the sound of machines. Secondly, a glass door has been provisioned in that room itself separating the machine storing room from rest of the premises. Thereafter a wooden gate has been provisioned to avoid possibility of travel of sound. At last heavy main/entry gate is there and same is kept closed. Thus, there is 3 layers protective system in addition to provision of thermocol sheets to restrict the travelling of sound beyond the premises.
11. That family of the proprietor of respondent unit also lives on the upstairs of the premises.

**Compliance of Noise Pollution Rules 2000 by units running in the area in question including the complainant and respondent unit:**

- 12. That the sound barrier measures adopted by answering respondent have already been explained in preceding paras no 9 and 10.
- 13. It is humbly submitted that noise monitoring was conducted in compliance of order dated 07.07.2022 passed by this Hon'ble Tribunal. The details of monitoring as detailed in the report, are reproduced for the sake of convenience as below:

S.no.	When all the header machines were in operation and all the gates and industry were closed and all the preventive measures i.e. insulation/thermocool sheet were in place	When all the headers machines were in operation and all the gate and internal doors were opened	When the industry and all machines were not in operation
1.	70.8 dB(A)	79.2 dB(A)	68.7 dB(A)

It is noteworthy that noise level was 70.8 dB(A) when all the header machines were in operation and all the gates and industry were closed and all the

①

preventive measures i.e. insulation/thermocool sheet were in place. The noise level was 68.7 dB(A) when the industry and all machines were not in operation. Thus, it can be safely concluded that running of answering respondent's unit with preventive measures in place contributes only 2.1 dB(A) towards noise levels noted at the gate of complainant. In view of noise level at 68.7 dB(A) when machines of answering respondent unit were not in operation, this is also proved that there are other industrial units in near vicinity which results the noise level at 68.7 dB(A) itself. Thus, pick and choose strategy of applicant/complainant herein against the respondent unit is unjustified, illogical and show the malafide on part of the Applicant.

#### **OBJECTIONS TO FINDINGS OF THE REPORT**

14. The committee has not taken into consideration the noise created by units running in same vicinity and that too without consent from the board i.e. (i) Dahela engg works with heavy big presses and hammer machines (opposite to applicant's house)  
(ii) Amit Industry, nut manufacturing factory (house no.11577/A)  
(iii) Harzi Creation running day and night at Applicant's premises with DG set at roof (house no.11583)

- (iv) Shiva powder coating (house no.11580) causing air pollution
- (v) B S industrial (house no.11584) has big rolling machines
- (vi) D N Auto Industry engaged in chemical oils and creating loud noise.
- (vii) Wright Brothers
- (viii) Sanjeev Agro industries
- (ix) Rajneesh industry with chemical work and acid works.
- (x) J K Industries with big presses
- (xi) MB industry with big presses
- (xii) Master presses with big presses 10 in number . etc

Thus, committee committed error in concluding that the noise levels of answering unit have been observed to be 70.8 dB(A), rather it is collective noise of all units running in the near vicinity and other contributing factors.

15. That the committee wrongly observed that it will be appropriate to consider the noise standards for residential area i.e., 55 dB(A) in the present case. It has been further observed that noise levels of the industry even when all measures to control the noise are adopted is, 70.8 dB(A) which are more than the prescribed standards for residential area i.e., 55 dB(A). It is humbly submitted that applying the standard for

residential area for mixed land use area is irrational and unjustified. The applicable norms should be of industrial area since 90 % of the premises are engaged in some kind of industrial activity.

- 16. That the Committee is unjustified in directing the Punjab SPCB to initiate remedial actions as per provisions of Air Act 1981, and Noise Rules, 2000 in view of prescribed standards for residential areas i.e. 55 dB(A). The committee failed to appreciate that touchstone of 55 dB(A) could not be achieved even if the answering respondent unit was totally closed. Infact, during closure of the answering respondent unit, the noise level at the gate of complainant was 68.7 dB(A) which is much beyond the yardstick adopted by the committee i.e. 55 dB(A). At the cost of repetition, it is humbly submitted that noise level during closure of respondent unit was found 68.7 dB(A) and same was 70.8 dB(A) when respondent unit was running with preventive measures. Thus, there is only increase of 2.1 dB(A) and that too could be because of other sources of noise from the vicinity. Therefore, to penalise the answering respondent unit for fault of others will be travesty of justice.
  
- 17. That whatever the sound produced by the machines of answering respondent cannot be labelled as NOISE, leave alone noise pollution, because Answering

respondent has taken all preventive measures so that a harmonious balance can be maintained between right of answering respondent' unit to earn livelihood and well-being of people around.

18. That it is worthwhile to mention here that respondent unit was inspected by Punjab PCB on 12.01.2022. In that report the noise monitored by the officers when unit was not operating was 66.2 dB(A) and this figure was 66.4 dB(A) when unit was operating. Thus, there was difference of 0.2 dB(A) between two figures. This fact is being brought for the kind notice of Hon'ble Tribunal to show that the respondent unit is making negligible contribution in the surrounding noise. The copy of report dated 12.01.2022 is annexed herewith as **ANNEXURE R/3**.

#### **CREDENTIALS/ANTECEDENTS OF APPLICANT**

19. That complainant is bent upon destroying the business of answering respondent since long time. That there are several cases pending between the proprietor of answering respondent unit and complainant. The proprietor of respondent unit and his son have been implicated in false criminal case. Copy of said FIR dated 21.07.2021 with English translation is annexed herewith as **ANNEXURE R/4**.

20. That the concern of the complainant is not protection of environment from noise pollution but rather his sole intention is closure of industry of Answering respondent.
21. That the complaint has alleged that One industry is causing noise pollution whereas the truth is that there are more than 10000 number of industries going on in the area of Pratap Nagar. (The relevant video recording will be shown at the time of proceedings) and complainant himself is running industry in the name and style of HARZI CREATION (**ANNEXURE R/5**) with 12 number of head embroidery machines. His unit also has Laser cutting machines, heat fusing machine, plotter clothe printing machine and D G Set on terrace.
22. That answering respondent has also made complaint against the complainant Jagjeevan Singh and his unit namely HARZI CREATION to Punjab State PCB which has taken cognizance and inspected the premises of complainant and whose noise levels were found to be more than 70 dB(A) at the gate of answering respondent. Report of noise pollution with respect to complainant's unit is with the Punjab PCB officers which in all fairness they are supposed to file before this Hon'ble Tribunal.
23. That the credentials and antecedents of complainant regarding noise pollution do not inspire confidence as

his own unit M/S HARZI CREATION is running 24 hours and producing loud noise.(The relevant video recording will be shown at the time of proceedings)

24. That it is further submitted that complainant is also running a DG set on his terrace which causes air and noise pollution. Photograph of DG set on the roof of complainant is annexed as **ANNEXURE R/6** (The relevant video recording will be shown at the time of proceedings). Further the said unit is running without any permission from State PCB.
25. That as outburst of inspection at premises of complainant, he started maligning the Punjab State PCB officers on Twitter and other social media sites to put pressure on them. He threatened by circulating hate speech on WHATSAPP to launch joint action/protest against the State PCB officers. The chat message of complainant on Whatsapp group is annexed herewith as **ANNEXURE R/7**.

### **PRAYER**

In all fairness and in view of facts and circumstances noticed herein above, it is humbly prayed that this Hon'ble Tribunal be pleased to:

1. Complaint seeking closure of the industry of answering respondent be dismissed.
2. Direction be issued to inspect whole area on various parameters of environment to enquire total number of industries operating and status of necessary permissions from Punjab State PCB including the unit running in complainant's premises.
3. Direction be issued to Punjab State PCB and Punjab State Power Corporation Ltd not to take any coercive action against answering respondent in view of preventive measures taken by the unit.
4. Any other relief as the Hon'ble Tribunal deems fit.

For Mahindra Indl. Corpn.

*Mohinder Singh*

Mohinder Singh Prop.

Proprietor of Mahindra Industrial Corporation  
(Respondent no.4)

Date: 17/11/2022  
Place: New Delhi

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**

**PRINCIPAL BENCH**

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**O.A. NO. 487 OF 2022**

**In the matter of**

Jagjeevan Singh

Applicant

Versus

Punjab Pollution Control Board and others

Respondents

**AFFIDAVIT**

I, Mohinder Singh. Proprietor of Mahindra Industrial Corporation, S/o S/o Late Sh. Sohan Singh Age about 56 years, resident of 11581, Sant Longowal Street No.1, Partap Nagar, Ludhiana presently at New Delhi do hereby swear and solemnly affirm as under :

1. That Deponent is the Respondent no.4 in the present Original Application.
2. That the present reply has been drafted by my counsel on my instructions and contents of the same has been explained and read over to me in vernacular.

**For Mahindra Indl. Corpn.**

*Mohinder Singh*  
Prop.

**DEPONENT**

**For Mahindra Indl. Corpn.**

Prop.



Verification

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It is verified at New Delhi on .... November 2022 that the contents of this affidavit from para 1 to 2 are true and correct to the best of my knowledge and nothing has been concealed therefrom.

For Mahindra Indl. Corpn.  
DEPONENT  
Mahindor Singh  
Prop.

*DM*

I certify the deponent's signature has signed in my presence



ATTESTED  
*[Signature]*  
Notary Public, Delhi

17 NOV 2022

Annexure - R/1

(15) (2)

Annexure - R/1



ਦਫ਼ਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ - ਕਮ - ਜ਼ਿਲ੍ਹਾ ਮੈਜਿਸਟਰੇਟ, ਲੁਧਿਆਣਾ  
OFFICE OF THE DEPUTY COMMISSIONER - CUM -  
DISTRICT MAGISTRATE, LUDHIANA

To

Hon'ble Chairman,  
The National Green Tribunal, Faridkot House,  
Copernicus Marg, New Delhi.

No:- 17990 /M.A Dated 21/9/2022

**Subject:-** Order passed by Hon'ble National Green Tribunal dated 07.07.2022 in O.A No 487/2022 titled as Jagjevan Singh v/s Punjab Pollution Control Board and others.

It is humbly submitted that in compliance of subject cited order, the grievance of the petitioner has been heard and has been inquired. The copy of inquiry report is attached herewith for kind perusal and approval.

  
Deputy Commissioner,  
Ludhiana

→ Copy  
PH

Order

**Subject :- Order passed by Hon'ble National Green Tribunal dated 07.07.2022 in O.A no 487/2022 titled as Jagjewan Singh Vs Punjab Pollution Control Board and Others.**

Sh. Jagjewan Singh (Complainant) had filed the subject cited application in Hon'ble National Green Tribunal against M/s Mohindra Industrial Corporation, Sant Longowal Street, 11584, Partap Nagar, Ludhiana regarding the noise pollution caused by the above industry.

"The grievance in the application is that there is one industry in the name of M/s Mahindra Industrial Corporation opposite to residence of the applicant in which six numbers of header machines have been installed which act like hammer to cut the thick steel wires with a blow. The said machines cause noise pollution beyond permissible limits and vibration is the are. On complaint made by the applicant, respondent no 2 visited the industry on 15.02.2021 and 31.05.2021 and on the basis of reports showing noise pollution to be in violation of the environmental norms directed Respondent No. 3 to disconnect the electricity connection of the above said industry. Subsequently on the basis of report dated 31.07.2021 of private lab namely M/s Sima Lab which visited the industry during lunch time, Respondent No. 2 directed restoration of the electricity connection of the above said industry. The Lab report was accepted by Respondent No. 2 without giving opportunity of being heard to the applicant. The industry is causing noise pollution beyond permissible limits."

Hon'ble NGT has passed orders dated 07.07.2022 in the above original application, the relevant abstract of which is as under:-

**2. In view of the averments made in the application, we are of the view that the factual position needs to be verified and remedial action is required to be taken on the basis thereof by the concerned Statutory Authorities. Accordingly, we constitute a Joint Committee comprising of State PCB and Deputy Commissioner, Ludhiana and direct the same to undertake site visits, look into the grievances of the applicant, verify the factual position and take remedial action in accordance with law by following due process within one month from the date of receipt of a copy of this order. The State PCB will be the Nodal agency for coordination and compliance.**

*Order*

*RB*

**3. Factual and action taken report may be furnished within two months by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.**

In compliance of above order, Worthy Deputy Commissioner, Ludhiana directed Additional Deputy Commissioner, Khanna (Ludhiana) to conduct an enquiry as directed by Hon'ble National Green Tribunal and take remedial actions in accordance with law by following due process.

Punjab Pollution Control Board appointed Er. Atul Kaushal, AEE Regional Office -2 , PPCB Ludhiana to appear on behalf of PPCB. Both the parties complainant Jagjeewan Singh and Respondent M/s Mahindra Industrial Corporation was called for personal hearing in the case and both parties have recorded their statements. Er. Atul Kaushal, AEE Regional Office -2 , PPCB Ludhiana produced the relevant record pertaining to the complaint. After perusal of statements of the parties and the record produced by the department it was decided that a sub committee be formed for site inspection so that the allegations made by the complainant could be verified , Accordingly a committee was formed vide this office letter no 16638 dated 29/8/2022 for further inspection as under :

- 1) S.D.O Pollution Control Board Ludhiana
- 2) SDO PWD(B&R) Ludhiana
- 3) Concerned SHO ,Ludhiana

The Committee was instructed to make a surprise visit of the premises so that the allegations may be verified. It was also directed that both the parties should be present during the measurement of noise levels.

Meanwhile the complainant again appeared before the under signed and made a written complaint that the respondent firm has moved some of the machines out of the factory premises and placing some temporary wooden/thermocool partitions . It was alleged in this complaint that this is being done to ensure that noise of the machines is reduced before the checking by the Sub Committee. The Complainant claimed that he has video

A report has been received from the Sub Committee on 7/9/2022. As per the report, the inspection was done on 30.08.2022 at around 3.00 PM and report as under:-

- 1 The industry was in operation during the visit.
- 2 The industry has installed 7 no.s Header Machines for manufacturing of rivets and other cycle parts.
- 3 Five Header machines are located in one room and two Headers machines are located in adjoining room separated by a partition in the same premises of the industry.
- 4 The noise monitoring of the industry was carried out at the gate of the complainant in the presence of the complainant as well as the representative of the industry and the details of the monitoring as under:-

S.No.	When all the header machines were in operation and all the gates and industry were closed and all the preventive measures i.e. insulation/thermocool sheet were in place	When all the headers machines were in operation and all the gates and internal doors were opened	When the industry and all the machines were not in operation
1.	70.8 dB(A)	79.2 dB(A)	68.7 dB(A)

The site of the industry is located in mixed land use area as per Master Plan (2007-31). There are residential houses, commercial shops and industries located in the vicinity of the above mentioned industry. No noise standards have been prescribed for the mixed land use area in the Noise Rules, 2000. The noise levels prescribed for other areas as per the Noise Rules, 2000 are as under:-

Area Code	Category of Area/zone	Limit in dB(A)leq	
		Day Time	Night time
(A)	Industrial Area	75	70

*Qudus*

*B*

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(B)	Commercial Area	65	55
(C)	Residential Area	55	45
(D)	Silence Zone	50	40

Since, no noise standards have been prescribed for mix land use area, it would be appropriate to consider stringent noise standards for residential area i.e. 55 dB(A) in above case. As per the noise monitoring done by the committee, the noise levels of the industry even when all the measures to control the noise are adopted have been observed to be 70.8 dB(A) which are more than the prescribed standards for residential area i.e. 55 dB(A).

**Findings :-** It is clear from the above report, that noise levels of the industry has been observed to be 70.8 dB(A) even when all the measures to control the noise were adopted. The above recorded noise levels of 70.8 dB(A) are more than the prescribed standards for residential area i.e. 55 dB(A). In view of the above finding, Punjab Pollution Control Board is directed to initiate remedial actions as per provisions of Air Act, 1981 and Noise Rules, 2000.

**Environmental Engineer  
PPCB, Ludhiana**

**Additional Deputy Commissioner,  
Khanna.**

A Copy is forwarded to

1. Hon'ble Chairman, The National Green Tribunal, Faridkot House, Copernicus Marg, New Delhi-110001
2. The Chief Environmental Engineer, Punjab Pollution Control Board, Ludhiana
3. Jagjeevan Singh S/o Baldev Singh R/o 11583, Street no 1, Partap Nagar, Ludhiana
4. M/s Mahindra Industrial Corporation, #11581, Sant Longowal Street no 1, Partap nagar, Ludhiana

**Environmental Engineer  
PPCB, Ludhiana**

**Additional Deputy Commissioner,  
Khanna.**



PUNJAB POLLUTION CONTROL BOARD

Website:- www.ppcb.gov.in

Annexure R/2

20

Date: 25-06-2022

Industry Registration ID: W21LDH2831903

Registration No.: 19114902

To,

Mohinder Singh  
Mohindera Industrial Corporation  
MOHINDERA INDUSTRIAL CORPORATION 11581, ST. NO-I, PARTAP NAGAR, SANT LONGOWAL  
GALI, LUDHIANA  
LUDHIANA, LUDHIANA-141003

Subject: Auto granted Consent to Operate for setting up an industrial unit u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.

With reference to your application for obtaining 'Consent to Operate' for setting up of an industrial plant u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are, hereby, permitted to set up the industrial unit to discharge the effluent(s) & emission(s) arising out of your premises subject to the Terms and Conditions as specified in this Certificate.

1. Particulars of Consent to Operate/Air granted to the Industry

Certificate No	CTOA/Renew/LDH2/2022/19114902
Date of issue	22-07-2022
Date of expiry	21-01-2023
Certificate Type	Renew
Previous CTE/CTO No. & Validity	---

2. Particulars Provided by the Industry

Name & Designation of the Occupier	MOHINDER SINGH PROP				
Address of Industrial premises	Mohindera Industrial Corporation 11581, St. No-i, Partap Nagar, Sant Longowal Gali, Ludhiana				
Capital investment of the industry	9.84				
Category of Industry	GREEN				
Type of Industry	3999- Miscellaneous (Green)				
Scale of the Industry	Small				
Office District	Ludhiana li				
CTE/CTO-Applied for	CTO(Air)-Renew				
Consent Fee Details	Payment Mode	Amount	Transaction ID	Date of transaction	Date of verification
	NEFT	25.00	N171222005 694465	2022-06-20 00:00:00.0	-

"This is computer generated document from OCMMS by PPCB"

Mohindera Industrial Corporation, Mohindera Industrial Corporation 11581, St. No-i, Partap Nagar, Sant Longowal Gali, Ludhiana, 19114902, 22-07-2022, 21-

01-2023,

Page 1

T. Copy

D/S

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Raw Materials	Raw material(s)		Quantity		Units	
		M. S. WIRE	2			Metric Tonnes/Day

Products	Product(s)(Name)		Installed Capacity		Units	
		FASTENERS (RIVET ETC.)	1.5		Metric Tonnes/Day	
		IRON SCRAP	0.5		Metric Tonnes/Day	

Effluent and Disposal Details	Usage	Water consumption on kl/day	Waste water generation	Treatment Details	Disposal	Area of Disposal
	Domestic	.	.	NR	NR	.
	Trade Effluent	.	.	NR	NR	.
	Cooling	.	.	NR	NR	.

Emission Control Details	Source of emission		Fuel		Stack Height (in meters)		Control Equipment	Emission Sampling facility provided
	Boiler/Furnace	Type	Qty	Unit	Above Ground Level	Above Roof Level	Y/NR	Y/NR
	Boiler	.	.	Metric Tonnes/Day	.	.	NR	NR
	Furnace	.	.	Metric Tonnes/Day	.	.	NR	NR

DG Sets (Details)	Capacity of D.G. set(in KVA)	Quantity of Fuel used/to be used (in Lts./day)	Stack Height above ground level(meters))	Canopy/Acoustic Enclosure Provided Y/N(check)
	.	.	.	.

#### A. SPECIAL CONDITIONS

- 1 This auto generated consent is based on the information / data submitted by the Industry. In case of any change of data or in case of any information submitted is found incorrect, this consent shall stand cancelled.
- 2 The inspection of industry shall be governed by the inspection policy framed by CPCB/PPCB/Govt. from time to time. In case of complaint, the industry can be visited by the Regional Office or any other officer authorized by the Competent Authority.
- 3 In case of industry is found to create conditions that generate any type of pollution and / or if there is any objection from the surrounding community and if on verification, it is found that such objection has some substance, the Board shall be at the liberty to take action against the Industry under the provisions of the Water (Prevention & Control of Pollution) Act,1974 and Air (Prevention & Control of Pollution) Act,1981 and / or Environment (Protection) Act,1986 as deemed fit.
- 4 This consent is issued on the basis of self calculation of consent fee made by the industry. In case, any difference in the consent fee deposited by the industry is found, the industry shall have to deposit the balance consent fee.

"This is computer generated document from OCMMS by PPCB"

Mohindera Industrial Corporation, Mohindera Industrial Corporation 11581, St. No-i, Partap Nagar, Sant Longowal Gali, Ludhiana, 19114902, 22-07-2022, 21-

01-2023.

Page 2

5 In case of change of data provided in this simplified form, the Industry shall inform the Board and shall get revised Consent. The Industry shall apply for obtaining Consent to Establish / Operate from the PPCB, in event of its graduation from Green to Orange/Red category Industry.

**GENERAL CONDITIONS**

- 1 The industry shall apply for consent of the Board as required under the provision of Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 & Authorization under Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016, two months before the commissioning of the industry.
- 2 The industry shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipments etc. which are likely to cause environmental pollution.
- 3 The Industry shall apply for further extension in the validity of the CTE atleast two months before the expiry of this CTE, if applicable.
- 4 The project has been approved by the Board from pollution angle and the industry shall obtain the approval of site from other concerned departments, if need be.
- 5 The industry shall put up display board indicating the Environment data in the prescribed format at the main entrance gate.
- 6 The industry shall provide port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets.

Specifications of the port-holes shall be as under:-

- i) The sampling ports shall be provided atleast 8 times chimney diameter downstream and 2 times upstream from the flow disturbance. For a rectangular cross section the equivalent diameter (De) shall be calculated from the following equation to determine upstream, downstream distance:-  

$$De = 2 LW / (L+W)$$
 Where L= length in mts. W= Width in mts.
- ii) The sampling port shall be 7 to 10 cm in diameter
- 7 The industry shall provide a minimum stack height of 9.0 meter above ground level in all cases where boiler /furnace are provided and solid/liquid/gaseous fuel is used. In other cases, where stacks are provided for process emissions, the minimum stack of 3 meters above roof level shall be provided.
- 8 The industry shall put up canopy on its DG sets and also provide stack of adequate height as per norms prescribed by the Board and shall ensure the compliance of instructions issued by the Board vide office order no. Admin./SA-2/F.No.783/2011/448 dated 8/6/2010.

Stack height for diesel generating sets:

S.NO.	Capacity of diesel generating set	Height of the Stack
1.	0-50 KVA	Height of the building + 1.5 mt
2.	50-100 KVA	Height of the building + 2.0 mt.
3.	100-150 KVA	Height of the building + 2.5 mt.
4.	150-200 KVA	Height of the building + 3.0 mt.
5.	200-250 KVA	Height of the building + 3.5 mt.
6.	250-300 KVA	Height of the building + 3.5 mt.

For higher KVA rating stack height H (in meter) shall be worked out according to the formula:  

$$H = h + 0.2 (KVA)^{0.5}$$
 where h = height of the building in meters where the generator set is installed.

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- 9 The industry shall provide flow meters at the source of water supply, at the outlet of effluent treatment plant and shall maintain the record of the daily reading and submit the same to the concerned Regional Office by the 5th day of the following month.
- 10 The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per acre along the boundary of the industrial premises.
- 11 The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
- 12 The consent does not authorize or approve the construction of any physical structures or facilities for undertaking of any work in any natural water course.
- 13 Nothing in this NOC shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected under this or any other Act.
- 14 The industry shall ensure that no water pollution problem is created in the area due to discharge of effluents from its industrial premises.
- 15 The industry shall earmark a land within their premises for disposal of boiler ash in an environmentally sound manner, and / or the industry shall make necessary arrangements for proper disposal of fuel ash in a scientific manner and shall maintain proper record for the same, if applicable.
- 16 The industry shall provide proper and adequate air pollution control arrangements for control emission from its coal/fuel handling area, if applicable.
- 17 The industry shall not irrigate the vegetable crops with the treated effluents which are used/ consumed as raw.
- 18 The industry shall ensure that its production capacity & quantity of trade effluent do not exceed the quantity mentioned in the NOC and shall not carry out any expansion without the prior permission/NOC of the Board.
- 19 All amendments/revisions made by the Board in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.
- 20 The Board reserves the right to revoke this "consent to establish" (NOC) at any time, in case the industry is found violating any of the conditions of this "consent to establish" and/or the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time

**C. OTHER CONDITIONS**

- 1. Project Proponent shall not throw burn or bury any solid wastes in open outside premises or in drain / water bodies.
- 2. Project Proponent shall promote use of alternatives of single use plastics (SUP) and awareness to discourage use of plastic, through their Corporate Environment Responsibility (CER) activities.
- 3. Project Proponent shall ensure that there are no usages of single use plastic- thermocol disposable items such as water bottles / water pouches/water cups, plates, forks, spoons, straw etc. and single use decorating material made of plastic-thermocol or any other non-biodegradable material in the premises.
- 4. The project proponent shall properly handle and manage the solid wastages as per the provisions of the Municipal Solid Waste Rules 2016 and ensure that the solid waste is segregated & disposed of in an environmentally sound manner.
- 5. The industry shall comply with the Noise Rules, 2000.
- 6. The industry shall not carry out any activity during the night hours (10.00 PM to 6.00 AM).
- 7. The industry shall carry out the industrial activity in the closed room to reduce the noise level within permissible limits as mentioned in the Noise Rules, 2000.

All the other contents and conditions of consent will remain same as mentioned in original consent no. CTOA/Renew/LDH2/2021/17597592 dated 09.02.2022 valid upto 08.08.2022 granted under Air (Prevention & Control of Pollution) Act, 1981.

**A copy of the above is forwarded to the following for information and necessary action please:**

Environmental Engineer, Punjab Pollution Control Board, Regional Office-2, Ludhiana for information and necessary action.

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# PUNJAB POLLUTION CONTROL BOARD

Annex R/3

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## Inspection Report

Inspection ID: 17798879

<b>1. General Details</b>			
a.	Industry ID	W21LDH2831903	
b.	Name of the Industry	MOHINDERA INDUSTRIAL CORPORATION	
c.	Address of the Industry	MOHINDERA INDUSTRIAL CORPORATION 11581, ST. NO-I, PARTAP NAGAR, SANT LONGOWAL GALI, LUDHIANA	
d.	District	Ludhiana II	
e.	Category	GREEN	
f.	Scale of the Industry	Small	
g.	Type of the Industry	3999- Miscellaneous (Green)	
h.	Operational Status of the Industry	In operation	
i.	Type of visit	Application Processing	
j.	Date of Visit	12-01-2022	
k.	Person Contacted	Mohinder Singh	
l.	Designation of the Personcontacted	Proprietor	
m.	Mobile Number of the personcontacted	9814437692	
n.	Email ID of the personcontacted	mohindersingh5057@gmail.com	
o.	ID, Name & Designation of visiting officers	Harinder Singh (PPCB086), Harpreet Singh (PPCB157), Jangir Singh (PPCB113),	
<b>2. Compliance of various Pollution Acts/Rules</b>			
	<b>Acts / Rules</b>	<b>Status</b>	<b>Observations (if Non Complying)</b>
i.	Water (Prevention & Control of Pollution) Act, 1974	-Select-	
ii.	Air (Prevention & Control of Pollution) Act, 1981	-Select-	
iii.	Hazardous & Other Wastes(Management & Transboundary Movement) Rules, 2016	-Select-	
iv.	Bio-Medical Waste Management Rules, 2016	-Select-	
<b>3. Any other observations</b>			

Inspection ID:17798879

T. Gokh  
P. Gokh

The industry was visited on 12.01.2022 by following team of officers of the Board:

- 1. Er. Harpreet Singh, AEE, Regional Office-4, Ludhiana
- 2. Er. Jangir Singh, JEE, Regional Office-4, Ludhiana
- 3. Sh. Baldeep Singh, S.A, Zonal Lab, Ludhiana

During visit, it was observed as under:

- 1. The industry was in operation during visit & has installed 7 nos. header machine for manufacturing rivets.
- 2. The noise monitoring was carried out at door of the complainant's house and the noise level was observed as 66.2 dB(A), when industry was not in operation. When the industry was in operation, the noise level was observed as 66.4 dB(A).
- 3. During visit, 5 nos. header machines were in operation. The worker present in complainant's house informed that complainant is not available as he has gone to attend marriage.
- 4. The industry has provided thermocol sheet inside the industry to control noise pollution.
- 5. No trade effluent is generated and domestic effluent is discharge into sewer.

Harinder Singh  
(AEE)



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Annexure - R/4

N.C.R.B./ਸੈਨ.ਸੀ.ਆਰ.ਬੀ  
I.I.F.-1/ਇਕੀਕ੍ਰਿਤ ਤਫਤੀਸ਼ੀ ਫਾਰਮ -1

**FIRST INFORMATION REPORT**

(Under Section 154 Cr.P.C.)  
(ਅੰਦਰ ਸੂਚਨਾ ਰਿਪੋਰਟ)  
(ਧਾਰਾ 154 ਦੇ ਪ੍ਰਕਿਰਿਆ ਸ਼ਹਿਰਾ ਦੇ ਤਹਿਤ)

1. District (ਜਿਲ੍ਹਾ): POLICE COMMISSIONERATE P.S.(ਥਾਣਾ): DIVISION 6 Year(ਸਾਲ): 2021  
LUDHIANA

FIR No. 0167 Date and Time of FIR 21/07/2021 20:30 hrs  
(ਐਫ.ਆਈ.ਆਰ ਨੰ): (ਐਫ.ਆਈ.ਆਰ ਦੀ ਤਾਰੀਕ ਅਤੇ ਸਮਾਂ):  
Is FIR election related (Yes/No) No Election Type ( ਚੋਣ ਦੀ ਕਿਸਮ ): NA  
(ਕੀ ਚੋਣ ਨਾਲ ਸਬੰਧਤ ਐਫ.ਆਈ.ਆਰ. ਹੈ?) (ਹਾਂ / ਨਹੀਂ):

S.No.(ਲੜੀ ਨੰ.)	Acts (ਕਾਨੂੰਨ)	Sections (ਧਾਰਾਵਾਂ)
1	IPC 1860	294
2	IPC 1860	506
3	IPC 1860	34

3. (a) Occurrence of offence (ਅਪਰਾਧ ਦੀ ਘਟਨਾ):

1. Day(ਦਿਨ): Saturday Date From (ਤਾਰੀਕ ਤੋਂ): 29/05/2021 Date To (ਤਾਰੀਕ ਤਕ): 29/05/2021  
Time Period (ਸਮਾਂ ਮਿਆਦ): Pahar 3 Time From (ਸਮੇਂ ਤੋਂ): 08:15 hrs Time To (ਸਮੇਂ ਤਕ): 08:15 hrs

(b) Information received at P.S.(ਥਾਣੇ ਵਿਚ ਸੂਚਨਾ ਪ੍ਰਾਪਤ ਹੋਣ ਦੀ ਮਿਤੀ ਅਤੇ ਸਮਾਂ): Date (ਮਿਤੀ): 21/07/2021 Time (ਸਮਾਂ): 19:40 hrs

(c) General Diary Reference (ਗੇਜ਼ਟ ਅਖਬਾਰ ਸੰਦਰਭ): Entry No. (ਪ੍ਰਵੇਸ਼ ਨੰ): 026 Date & Time (ਤਾਰੀਕ ਅਤੇ ਸਮਾਂ): 21/07/2021 19:40 hrs

4. Type of Information (ਜਾਣਕਾਰੀ ਦੀ ਕਿਸਮ): Written  
5. Place of Occurrence (ਘਟਨਾ ਸਥਾਨ):

(a) Direction and distance from P.S. (ਥਾਣੇ ਤੋਂ ਦੂਰੀ ਅਤੇ ਦਿਸ਼ਾ): SOUTH-WEST, 5 Km(s) (ਥਾਣੇ ਤੋਂ):

(b) Address (ਪਤਾ): 11563, ਚੇ ਚਾਹਰ, ਗਲੀ ਨੰ 1 ਗਲੀ ਸੰਤ ਲਗੇਵਾਲ, ਪੁਤਾਪ ਨਗਰ, ਲੁਧਿਆਣਾ

(c) In case, outside the limit of this Police Station, then (ਜੇਕਰ ਥਾਣਾ ਸੀਮਾ ਤੋਂ ਬਾਹਰ ਹੈ ਤਾਂ)

Name of P.S (ਥਾਣੇ ਦਾ ਨਾਮ): District(State) (ਜਿਲ੍ਹਾ (ਰਾਜ) ):



6. Complainant / Informant (ਸਿਕਾਇਤਕਰਤਾ / ਸੂਚਨਾਕਰਤਾ):

(a) Name (ਨਾਮ): ਹਰਪ੍ਰੀਤ ਕੌਰ  
 (b) Husband's Name (ਧਰਮੀ ਦਾ ਨਾਮ): ਜਗਜੀਵਨ ਸਿੰਘ  
 (c) Date/Year of Birth (ਜਨਮ ਤਰੀਕ/ਸਾਲ): 1987  
 (e) UID No (ਯੂਆਈਡੀ ਨੰ.):  
 (f) Passport No. (ਪਾਸਪੋਰਟ ਨੰ.):  
 Place of Issue (ਜਾਰੀ ਕਰਨ ਦਾ ਸਥਾਨ):  
 (d) Nationality (ਰਾਸ਼ਟਰੀਅਤਾ): INDIA  
 Date of Issue (ਜਾਰੀ ਕਰਨ ਦੀ ਮਿਤੀ):

(g) Id details (Ration Card, Voter ID Card, Passport, UID No..)

S.No. (ਲੜੀ ਨੰ.)	Id Type (ਪਛਾਣ ਪੱਤਰ ਦੀ ਕਿਸਮ)	Id Number (ਪਛਾਣ ਨੰਬਰ)
1		

(h) Address (ਪਤਾ):

S.No. (ਲੜੀ ਨੰ.)	Address Type (ਪਤੇ ਦੀ ਕਿਸਮ)	Address (ਪਤਾ)
1	Present Address	11583, ਪ੍ਰਤਾਪ ਨਗਰ ਗਲੀ ਨੰ 1, ਗਲੀ ਸੱਤ ਲੱਕੌਵਾਲ, ਲੁਧਿਆਣਾ, DIVISION 6, POLICE COMMISSIONERATE LUDHIANA, PUNJAB, INDIA
2	Permanent Address	11583, ਪ੍ਰਤਾਪ ਨਗਰ ਗਲੀ ਨੰ 1, ਗਲੀ ਸੱਤ ਲੱਕੌਵਾਲ, ਲੁਧਿਆਣਾ, DIVISION 6, POLICE COMMISSIONERATE LUDHIANA, PUNJAB, INDIA

(i) Occupation (ਕਿੱਤਾ):

Phone number

(j) (ਟੈਲੀਫੋਨ ਨੰ):

Mobile

(ਮੋਬਾਇਲ ਨੰ.): 91-8283910000

Details of known/suspected/unknown accused with full particulars

7. (ਦਾਕਿਦ/ਸ਼ੱਕੀ/ਅਜਾਣਾ ਮੁਲਜ਼ਮ ਦਾ ਪੂਰੇ ਵੇਰਵੇ ਸਹਿਤ ਵਰਣਨ):

Accused More Than (ਇੱਕ ਤੋਂ ਵੱਧ ਅਪਰਾਧੀ ਦੀ ਕਿੱਟੜੀ):

S.No. (ਲੜੀ ਨੰ.)	Name (ਨਾਮ)	Alias (ਉਪਨਾਮ)	Relative's Name (ਸਿਸਭੇਦਾਰ ਦਾ ਨਾਮ)	Present Address (ਮੌਜੂਦਾ ਪਤਾ)
1	ਜਸਨਦੀਪ ਸਿੰਘ		Father's Name : ਮਹਿੰਦਰ ਸਿੰਘ	1. 11581, St. no 1, ਗਲੀ ਸੱਤ ਲੱਕੌਵਾਲ, ਪ੍ਰਤਾਪ ਨਗਰ, ਲੁਧਿਆਣਾ, DIVISION 6, POLICE COMMISSIONERATE LUDHIANA, PUNJAB, INDIA
2	ਮਹਿੰਦਰ ਸਿੰਘ			1. 11581, ਗਲੀ ਨੰ 1, ਗਲੀ ਸੱਤ ਲੱਕੌਵਾਲ, ਪ੍ਰਤਾਪ ਨਗਰ, ਲੁਧਿਆਣਾ, DIVISION 6, POLICE COMMISSIONERATE LUDHIANA, PUNJAB, INDIA

8. Reasons for delay in reporting by the complainant/informant  
(ਸ਼ਿਕਾਇਤਕਰਤਾ/ਸੂਚਨਾਕਰਤਾ ਰਾਹੀਂ ਰਿਪੋਰਟ ਦੇਰੀ ਨਾਲ ਦਰਜ ਕਰਾਉਣ ਦਾ ਕਾਰਨ):

9. Particulars of properties of interest (ਸਹਾਇਕ ਜਾਇਦਾਦ ਦਾ ਵੇਰਵਾ):

S.No. (ਲੜੀ ਨੰ.)	Property Category (ਜਾਇਦਾਦ ਦੀ ਸ਼੍ਰੇਣੀ)	Property Type (ਜਾਇਦਾਦ ਦੀ ਕਿਸਮ)	Description (ਵੇਰਵਾ)	Value(In Rs/-) (ਰਕਮ (ਰੁ ਰ))
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10 Total value of property stolen(In Rs/-)  
(ਚੋਰੀ ਹੋਈ ਜਾਇਦਾਦ ਦਾ ਕੁੱਲ ਮੁੱਲ (ਰੁ ਵਿੱਚ) ):

11 Inquest Report / U.D. case No., if any (ਤਫਤੀਬੀ ਰਿਪੋਰਟ / ਯੂ.ਡੀ. ਪ੍ਰਕਰਮ ਨੰ., ਜੇਕਰ ਕੋਈ ਹੋਵੇ):

S.No. (ਲੜੀ ਨੰ.)	UIDB Number (ਯੂ.ਡੀ. ਪ੍ਰਕਰਮ ਨੰ.)
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12 First Information contents (ਵੇਰਵਾ):

ਦਰਖਾਸਤ UID NO 2080831 Date 13-7-21 ਵੱਲੋਂ ਹਰਪ੍ਰੀਤ ਕੌਰ ਪਤਨੀ ਜਗਜੀਵਨ ਸਿੰਘ ਵਾਸੀ ਮਕਾਨ ਨੰ 11583, ਪੁਤਾਪ ਨਗਰ ਗਲੀ ਨੰ 1 ਗਲੀ ਸੌਂ ਲੋਗੋਵਾਲ ਬਰਖਿਲਾਫ ਜਸ਼ਨਦੀਪ ਸਿੰਘ ਤੇ ਮਹਿੰਦਰ ਸਿੰਘ ਦੇ ਬਰਾਏ ਕਰਨੇ ਸੁਕੱਦਮਾ ਦਰਜ ਬਜਰੀਆ ਡਾਕ ਦਫਤਰ ਮਾਨਯੋਗ ਕਮਿਸ਼ਨਰ ਪੁਲਿਸ ਲੁਧਿਆਣਾ ਤੇ ਮੇਸੂਲ ਥਾਣਾ ਹੋਈ ਜੋ ਦਰਖਾਸਤ ਦਾ ਮਜ਼ਬੂਤ ਸੈਲ ਹੈ ਕਿ From: harjeevan uk<harjeevan.uk@gmail.com> Subject: 08-06-2021 harpreet kaur To: Mr Rakesh Agrawal<cp.fdh.police@punjab.govt.in> Cc: harjeevan uk <harjeevan.uk@gmail.com> ਸੇਵਾ ਵਿਖੇ ਕਮਿਸ਼ਨਰ ਪੁਲਿਸ O/O ਕਮਿਸ਼ਨਰ ਪੁਲਿਸ, ਪੁਲਿਸ ਕਮਿਸ਼ਨਰੇਟ ਲੁਧਿਆਣਾ ਬੰਨਤੀ ਹੈ ਕਿ ਮੈਂ ਹਰਪ੍ਰੀਤ ਕੌਰ ਪਤਨੀ ਜਗਜੀਵਨ ਸਿੰਘ ਵਾਸੀ ਮਕਾਨ ਨੰਬਰ 11583, ਪੁਤਾਪ ਨਗਰ ਗਲੀ ਨੰ 1 ਗਲੀ ਸੌਂ ਲੋਗੋਵਾਲ ਦੀ ਰਹਿਣ ਵਾਲੀ ਹਾਂ ਅਤੇ ਆਪ ਜੀ ਨੂੰ ਦੱਸਣਾ ਚਾਹੁੰਦੀ ਹਾਂ ਕਿ ਮਿਤੀ 29-5-2021 ਨੂੰ ਸਾਡੇ ਘਰ ਸਾਮਣੇ ਰਹਿੰਦੇ ਮਹਿੰਦਰਾ ਇੰਡਸਟਰੀਲ ਕੌਰਪੋਰੇਸ਼ਨ ਦੇ ਮਾਲਕ ਮਹਿੰਦਰ ਸਿੰਘ ਦੇ ਲੜਕੇ ਜਸ਼ਨ ਵੱਲੋਂ ਮੇਨੂੰ ਅਸਲੀਲ ਹਰਕਤਾ ਕੀਤੀਆ ਗਈਆ ਜੋ ਕਿ ਸਾਡੇ ਲੱਗੇ CCTV ਕੈਮਰੇ ਦੀ ਵੀਡੀਉ ਫੋਟੋਜ਼ ਵਿੱਚ ਕੈਦ ਸਮਾ 8:15 AM ਹਨ ਜੋ ਕਿ ਮੇਰੇ ਵੱਲੋਂ ਦਿੱਤੀ ਗਈ 29-05-2021 ਮਿਤੀ ਨੂੰ ਦਰਖਾਸਤ ASI ਸੇਠੀ ਕੁਮਾਰ ਥਾਣਾ ਡਵੀਜ਼ਨ ਨੰ 06 ਲੁਧਿਆਣਾ ਪਾਸ ਹੈ ਪਰ ਅਜੇ ਤੱਕ ਕੋਈ ਕਾਰਵਾਈ ਅਮਲ ਵਿੱਚ ਨਹੀਂ ਲਿਆਈ ਗਈ ਜਦੋਂ ਕਿ ਮੇਰੇ ਵੱਲੋਂ CCTV ਕੈਮਰੇ ਦੀ ਫੋਟੋਜ਼ ਦੀ ਵੀਡੀਉ ASI ਸੇਠੀ ਕੁਮਾਰ ਜੀ ਨੂੰ ਉਹਨਾਂ ਦੇ ਮੋਬਾਇਲ ਫੋਨ ਤੇ ਫੋਜ ਦਿੱਤੀ ਤੇ ਮੌਕਾ ਤੇ ਜਾ ਕੇ ਦਿਖਾ ਵੀ ਦਿੱਤੀ ਗਈ ਇਥੇ ਮੈਂ ਆਪ ਜੀ ਨੂੰ ਇਹ ਵੀ ਦੱਸਣਾ ਚਾਹੁੰਦੀ ਹਾਂ ਕਿ ਮਹਿੰਦਰ ਸਿੰਘ ਅਤੇ ਉਸ ਦਾ ਲੜਕਾ ਜਸ਼ਨ ਪਹਿਲਾਂ ਵੀ ਇਸ ਤਰਾ ਦੀਆਂ ਹਰਕਤਾਂ ਕਰਦੇ ਰਹਿੰਦੇ ਅਤੇ ਅਕਸਰ ਆਪਣੇ ਪਿਸੇ ਦਾ ਰੋਅਬ ਦਿਖਾਏ ਅਤੇ ਧਮਕੀਆਂ ਦਿੰਦੇ ਜੇ ਮਰਜੀ ਕਰਲੇ ਇਹ ਪੇਸ਼ ਮੈਂ ਤੁਹਾਡੇ ਪਰ ਹੀ ਲਾਣੇ ਇਥੇ ਸਭ ਕੁਝ ਵਿਕਦਾ, ਜੋ ਇਸ ਪੱਤਰ ਰਾਹੀਂ ਮੈਂ ਆਪ ਜੀ ਨੂੰ ਬੇਨਤੀ ਕਰਦੀ ਹਾਂ ਕਿ ਮੈਂ ਅਤੇ ਮੇਰੇ ਪਰਿਵਾਰ ਇਸ ਨਾਜਕ ਸਮੇਂ ਵਿੱਚ ਬਹੁਤ ਹੀ ਸਹਿਮ ਕਿ ਲੱਗ ਰਹੇ ਹਾਂ ਮੇਰੇ ਪਤੀ ਦੀ ਰੋਕੀ ਵੀ ਕੀਤੀ ਜਾ ਰਹੀ ਹੈ-ਮੇਨੂੰ ਡਰ ਹੈ ਕਿ ਮਹਿੰਦਰ ਸਿੰਘ ਉਸਦਾ ਲੜਕਾ ਜਸ਼ਨ ਆਪਣੇ ਪੱਪਰ ਮਿੱਤਰ ਏਸਤਾ ਦੇ ਦੋਸਤ ਜਾਂ ਆਪਣੇ ਪੂਰੇ ਪਰਿਵਾਰ ਨਾਲ ਸੁਬੰਧਿਤ ਕਿਸੇ ਹੋਰ ਬੰਦੇ/ ਬੰਦਿਆਂ ਤੇ ਹਮਲਾ ਨਾ ਕਰਵਾ ਦੇਣ ਜਿਸ ਨਾਲ ਸਾਡਾ ਜਾਨੀ ਮਾਲੀ ਨੁਕਸਾਨ ਹੋਵੇ ਸਾਨੂੰ ਇਹ ਵੀ ਸੱਕ ਅਤੇ ਡਰ ਹੈ ਮਹਿੰਦਰ ਸਿੰਘ ਆਪਣੀ ਜਨਾਨੀ ਤੇ ਆਪਣੀ ਕੁੜੀ ਨੂੰ ਮੇਰਾ ਬਣਾ ਕੇ ਮੇਰੇ ਪਤੀ ਉਪਰ ਗਲਤ ਝੂਠੇ ਇਲਜਾਮ ਲਾ ਕੇ ਗਲਤ ਕਰ ਸਕਦਾ ਹੈ ਜਾਂ

ਕਲਤ ਕਰਵਾ ਸਕਦਾ ਹੈ ਜਿਸ ਨੂੰ ਸਾਬਤ ਕਰਨਾ ਸਾਡੇ ਲਈ ਬਹੁਤ ਅੱਖਾ ਹੋ ਜਾਵੇਗਾ ਜੇ ਮੇਰੀ ਇਸ ਦਰਖਾਸਤ ਉੱਤੇ ਗੌਰ ਕਰਦੇ ਮੋਹਿੰਦਰ ਸਿੰਘ ਅਤੇ ਉਸ ਦੇ ਲੜਕੇ ਜਸਨ ਤੇ ਫੋਰੀ ਤੌਰ ਤੇ ਕਾਰਵਾਈ ਕਰ ਅਮਲ ਵਿੱਚ ਲਿਆਈ ਜਾਵੇ, ਜੇਕਰ ਮੇਰਾ ਮੇਰੇ ਪਰਿਵਾਰ ਦਾ ਕਿਸੇ ਤਰਾ ਦਾ ਵੀ ਨੁਕਸਾਨ ਹੁੰਦਾ ਹੈ ਤਾਂ ਉਸ ਲਈ ਮੋਹਿੰਦਰ ਸਿੰਘ ਅਤੇ ਉਸ ਦਾ ਲੜਕਾ ਜਸਨ ਜਿਸੇਵਾਰ ਹੋਣਗੇ ਪਹਿਲਾ ਦਿੱਤੀ ਦਰਖਾਸਤ ਦੀ ਕਾਪੀ ਨਾਲ ਜੋੜੀ ਗਈ ਹੈ। ਸਹੀ :- Harpreet kaur w/o jagjeevan singh, 11583, Gali sant longowal 1, partab nager ludhiana 141003. harjeevan .uk@gmail.com 06284652310-08283910000. commishnor.jpg 105 kb. Harpreet K.jpg 90kb ਕਾਰਵਾਈ ਪੁਲਿਸ :- ਅੱਜ ਮਨ ASI ਕਾਰ ਸਰਕਾਰ ਦੇ ਸਬੰਧ ਵਿੱਚ ਰਾਣਾ ਹਾਜ਼ਰ ਸੀ ਤਾਂ ਉਕਤ ਨੰਬਰੀ ਦਰਖਾਸਤ ਮਾਰਕਸੂਦਾ ਮੁੱਖ ਅਫ਼ਸਰ ਬਾਣਾ ਡਵੀਜ਼ਨ ਨੰਬਰ 06 ਲੁਧਿਆਣਾ ਮੁੱਖ ਮੁਨਸੀ ਬਾਣਾ ਨੇ ਪੜਤਾਲ ਲਈ ਮੇਰੇ ਹਵਾਲੇ ਕੀਤੀ ਜੋ ਦਰਖਾਸਤ ਨੂੰ ਵਾਚਿਆ ਗਿਆ ਜੋ ਇਸੇ ਵਿਸ਼ੇ ਸਬੰਧੀ ਪਹਿਲਾ ਹੀ 564-5 D ਮਿਤੀ 29.5.21, 568-5D ਮਿਤੀ 1-6-21 ਬਾਣਾ ਡਵੀਜ਼ਨ ਨੰਬਰ 06 ਲੁਧਿਆਣਾ ਮੇਸੂਲ ਹੋਈਆ ਜਿਹਨਾਂ ਸਬੰਧੀ ਦੇਨਾ ਧਿਰਾ ਨੂੰ ਬੁਲਾਕੇ ਸੁਣਿਆ ਗਿਆ ਜੋ ਵਿਰੋਧੀ ਧਿਰ ਜਸਨਦੀਪ ਸਿੰਘ ਅਤੇ ਇਸ ਦਾ ਪਿਤਾ ਮਹਿੰਦਰ ਸਿੰਘ ਆਪਣੀ ਗਲਤੀ ਮੰਨਣ ਨੂੰ ਤਿਆਰ ਨਹੀਂ ਹਨ ਤੇ ਉਲਟਾ ਦਰਖਾਸਤੀ ਨੂੰ ਧਮਕੀਆ ਦਿੰਦੇ ਹਨ। ਜੋ ਪੜਤਾਲ ਤੇ ਜਸਨਦੀਪ ਸਿੰਘ ਪੁੱਤਰ ਮਹਿੰਦਰ ਸਿੰਘ ਅਤੇ ਮਹਿੰਦਰ ਸਿੰਘ ਵਾਸੀ H NO 11581 St no 1 ਗਲੀ ਸੰਤ ਲੋਗੋਵਾਲ ਪੁਤਾਪ ਨਗਰ ਲੁਧਿਆਣਾ ਦਾ ਜੁਰਮ ਜੇਰੇ ਧਾਰਾ 294, 506, 34 IPC ਦਾ ਹੋਣਾ ਪਾਇਆ ਜਾਂਦਾ ਹੈ। ਜੋ ਉਕਤ ਦਰਖਾਸਤ ਮੁਕੱਦਮਾ ਦਰਜ ਕਰਨ ਲਈ ਹਵਾਲੇ ਮੁੱਖ ਮੁਨਸੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ। ਮਨ ASI ਸਮੇਤ HC ਰਜਿੰਦਰ ਕੁਮਾਰ ਨੰ 2135/LDH, L/c ਹਰਪ੍ਰੀਤ ਕੌਰ ਨੰ 3384/LDH ਦੇ ਬਰਾਏ ਤਫ਼ਤੀਸ਼ ਕਰਵਾਨਾ ਮੰਗਾ ਵਕੂਆ ਦਾ ਹੁੰਦਾ ਹੈ ਤੇ MHC ਨੂੰ ਹਦਾਇਤ ਕੀਤੀ ਗਈ ਕਿ ਮੁਕੱਦਮਾ ਦਰਜ ਕਰਕੇ ਅਸਲ ਦਰਖਾਸਤ ਮਹਿ ਨਕਲ FIR ਮੰਗਾ ਪਰ ਭੇਜੀ ਜਾਵੇ। ਸਹੀ :- ਸੈਠੀ ਕੁਮਾਰ ASI ਬਾਣਾ ਡਵੀਜ਼ਨ ਨੰ 06 ਲੁਧਿਆਣਾ ਮਿਤੀ 21-7-21 ਬਾਹੱਦ :- ਬਾਣਾ ਡਵੀਜ਼ਨ ਨੰ 06 ਲੁਧਿਆਣਾ ਸਮਾਂ 7-30 PM. ਹੁਸ਼ ਆਮਦ ਉਕਤ ਨੰਬਰੀ ਦਰਖਾਸਤ ਮੇਸੂਲ ਬਾਣਾ ਹੋਣ ਪਰ ਮੁਕੱਦਮਾ ਉਕਤ ਬਾ ਜੁਰਮ ਉਕਤ ਬਗੈਰਲਾਫ ਉਕਤਾਨ ਦੋਸੀਆਨ ਦੇ ਦਰਜ ਰਜਿਸਟਰ ਕੀਤਾ ਗਿਆ। ਅਸਲ ਦਰਖਾਸਤ ਸਮੇਤ ਮਹਿ ਨਕਲ FIR ਹੱਥੀ ਸਿਪਾਹੀ ਅਨਮੋਲਦੀਪ ਸਿੰਘ ਨੰ 3537/ਲੁਧਿ ਦੇ ਆਰਿੰਦਾ ਨਿਜਦ ਸ:ਬ ਪਾਸ ਬਰ ਮੰਗਾ ਬਰਾਏ ਤਫ਼ਤੀਸ਼ ਭੇਜੀ ਜਾਂਦੀ ਹੈ। ਕੰਟਰੋਲ ਰੂਮ ਨੂੰ ਬਜਰੀਆ ਵਾਇਰਲੈਸ ਇਤਲਾਹ ਦਿੱਤੀ ਗਈ। ਬੰਦੀ ਰਪਟ ਨੰ 28 ਸਮਾਂ 8-30 PM.

13 Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2.

- (ਕਾਰਵਾਈ :- ਉਪਰੋਕਤ ਜਾਣਕਾਰੀ ਨਾਲ ਪਤਾ ਚੱਲਦਾ ਹੈ ਕਿ ਅਪਰਾਧ ਕਰਨ ਦਾ ਰਕੀਕਾ ਸੰ. ਨੰ 2, ਵਿੱਚ ਦਰਸਾਈ ਧਾਰਾ ਦੇ ਤਹਿਤ ਹੈ):
- (1) Registered the case and took up the investigation (ਕੇਸ ਦਰਜ ਕੀਤਾ ਗਿਆ ਅਤੇ ਪੜਤਾਲ ਨੂੰ ਛੇ ਲਿਆ):
- (2) Directed (Name of I.O.): SETHI KUMAR Rank (ਅਗੁਦਾ): ASI (Assistant Sub-Inspector) (ਤਫ਼ਤੀਸ਼ੀ ਅਧਿਕਾਰੀ ਦਾ ਨਾਮ): to take up the investigation (ਨੂੰ ਜਾਰ ਆਪ ਪਾਸ ਲੈਣ ਲਈ ਨਿਰਦੇਸ਼ ਦਿੱਤਾ ਗਿਆ) or (ਜਾਂ)
- No(n): 872/LDH
- (3) Refused investigation due to (ਕਿਸ ਕਾਰਨ ਕਰਕੇ ਇਨਕਾਰ ਕੀਤਾ):

(20)

N.C.R.B/ਐਨ.ਐਨ.ਆਰ.ਬੀ  
I.I.F.-1 /ਇਕੀਕ੍ਰਿਤ ਤਵਰੀਥੀ ਵਾਹਮ -1

or (ਜਾਂ)

(4) Transferred to P.S.  
(ਬਾਣਾ):

District  
(ਜ਼ਿਲ੍ਹਾ):

on point of Jurisdiction (ਹੱਦਬੰਦੀ ਕਾਰਣ) .

F.I.R. read over to the complainant/informant, admitted to be correctly recorded and a copy given to the complainant/informant free of cost. (ਸ਼ਿਕਾਇਤਕਰਤਾ/ਸੂਚਨਾਕਰਤਾ ਨੂੰ ਪ੍ਰਾਕਿਸ਼ਕੀ ਪਤ੍ਰ ਕੇ ਸੁਣਾਈ ਗਈ, ਸਹੀ ਦਰਜ ਹੋਇਆ ਮੌਨਿਆ ਅਤੇ ਇੱਕ ਕਾਪੀ ਮੁਫਤ ਸ਼ਿਕਾਇਤਕਰਤਾ ਨੂੰ ਦਿੱਤੀ ਗਈ ।)

R.O.A.C. (ਆਰ.ਓ.ਏ.ਸੀ.)

14. Signature/Thumb impression of the complainant / informant (ਸ਼ਿਕਾਇਤਕਰਤਾ/ਸੂਚਨਾਕਰਤਾ ਦੇ ਹਸਤਾਖਰ / ਅੰਗੂਠੇ ਦਾ ਨਿਸ਼ਾਨ):

15. Date and time of dispatch to the court  
(ਅਦਾਲਤ ਵਿੱਚ ਪੈਸ਼ ਕਰਨ ਦੀ ਤਰੀਕ ਅਤੇ ਸਮਾਂ):

*Major Singh*  
Signature of Officer in-charge, Police Station  
(ਬਾਣਾ ਪੁਲੀਸ ਦੇ ਹਸਤਾਖਰ)

Name (ਨਾਮ): MAJOR SINGH

Rank (ਅਹੁਦਾ): ASI (Assistant Sub-Inspector)

No (ਨੰਬਰ): 792/LDH

### FIRST INFORMATION REPORT

(Under Section 154 Cr.P.C.) (First Information Report)  
(Under Section 164 Appointments Proceedings)

1. District (e): POLICE COMMISSIONERATE P.S. (ਪਾਟਾ): DIVISION 6 Year (ਸਾਲ): 2021  
LUDHIANA

FIR No. 0187  
(FIR C)  
Date and Time of FIR (Date and Time of FIR): 21/07/2021 20:30 hrs  
Is FIR election related (Yes/No) No  
Is the FIR related to the injury? (Yes/No) NA  
(Yes/No)

S.No. (ਸ਼ੀ ਨੰ.)	Acts (ਕਾਨੂੰ)	Sections
1	IPC 1860	294
2	IPC 1860	506
3	IPC 1860	34

#### 3. (a) Occurrence of offence (ਅਪਰਾਧ ਦੀ ਘਟਨਾ):

1. Day (ਦਿਨ): Saturday  
Date From (ਤਾਰੀਖ ਤੋਂ): 29/05/2021 Date To (up to date): 29/05/2021  
Time Period (ਸਮੇਂ ਦਾ): (He) Pahar 3  
Time From (from time): 08:15 hrs Time To (ਸਮੇਂ ਤਕ): 08:15 hrs  
Information received at P.S. (date and time of receipt of information in (b) (date): 21/07/2021 Time (ਸਮੇਂ): 19:40 hrs  
(c) General Diary Reference: Entry No. (Introduction C): 026 Date & Time (Date and time): 21/07/2021 19:40 hrs

4. Type of Information (ਸਾਟਰਾਈ ਦੀ ਕਿਸਮ): Written  
5. Place of Occurrence (ਘਟਨਾ ਸਥਾਨ):



(a) Direction and distance from P.S. (Distance and direction from police station): SOUTH-WEST, 5 Km(s) Beat No. (ਬੀਟ ਨੰ.):

(b) Address 11583 Outside Street No 1 Gali Sant Lorival, Pratap Nagar Ludhiana

(c) In case, outside the limit of this Police Station, then (c)

Name of P.S. (name of food): District(State) (District (State)):

6. Complainant / Informant

(a) Name: Harpreet Kaur (b) Husband's Name: (c) Date/Year of Birth: 1987 (e) UID No: (f) Passport No. (Passport No ) Place of Issue (Place of Issue):

Jatjevan Singh

(d) Nationality: INDIA Date of Issue:

(g) Id details (Ration Card, Voter ID Card, Passport, UID No.,

S.No.	Id Type (Serial No.)	Id Number
1		

(h) Address:

S.No. (Serial No.)	Address Type (level /type)	Address (h/it)
1	Present Address	11583, Pratap Nagar Street No 1 Street Seven Lambwal, Ludhiana Division 6, POLICE COMMISSIONERATE LUDHIANA, PUNJAB, INDIA
2	Permanent Address	11583, Pratap Nagar Street No 1 Street Sat Lagwal, Ludhiana Division 6, POLICE COMMISSIONERATE LUDHIANA PUNJAB INDIA

(i) Occupation:

Phone number (i): Mobile (Mobile No.) 91-8283910000

Details of known/suspected/unknown accused with full particulars

7 (Complete description of complainant/suspect/unknown accused):

Accused More Than number of offenders more than one)

S.No. (series no)	Name (name)	Alias (surname)	Relative's Name (Name of Relative) (Present Stage)	Present Address
1	Jatjevan Singh		Father's Name : Mahendra 1, 11581, St no 1 Fli Sat Gawat	Pratap Nagar, Ludhiana DIVISION 6, POLICE COMMISSIONERATE LUDHIANA PUNJAB INDIA
2	Mahendra Singh			1, 11581, Street No 1 Street Sant Longwal Pratap Nagar Ludhiana Division 6, POLICE COMMISSIONERATE LUDHIANA PUNJAB, INDIA

33

Reasons for delay in reporting  
by the complainant/informant:

9. Particulars of properties of interest

S No. (Serial No.)	Property Category (Class of Property)	Property Type (Type of Property)	Description (a)	Value (in Rs/-) (Cum (Dance))

10 Total value of property  
stolen (in Rs/-):

11 Inquest Report / U.D. case No., if any:  
S.No. (Serial No.) UIDB Number (UIDB Number)

12 First Information contents (door):

Application UID NO 2080831 Date 137-21 by Harpreet Kaur wife Jagjeevan Singh resident of House No 11583, Tap Nagar Street No. 1 Street Seven Longowal Barkhital Jashdeep Singh and Mahender Singh filed a case from Bajria Post Office Hon'ble Commissioner of Police Ludhiana to Mosul Police Station which The request is confirmed that From: harjeevan uk<harjeevan.uk@gmail.com> Subject: 08-06-2021 harpreet kaur To: Mr Rakesh Agrawal<cp.lhd.police@punjab.govt.in> Cc: harjeevan.uk<harjeevan.uk@gmail.com> Commissioner of Police at Service ID Commissioner of Police, Commissionerate of Police Ludhiana, Request that I am Harpreet Kaur wife of Jagjeevan Singh resident of House No 11583, Pratap Nagar Gali No 1 Kali Sat Longowal and want to inform you that on 29 - On 5-2021, real actions were taken by Jashan, the son of Mohinder Singh, the owner of Mohindra Industrial Corporation, who lives in front of our house. The time recorded in the video photos of our CCTV camera is 8:15 AM, which was given by me on 29- The application dated 05-2021 has been passed by ASI Son Kumar Police Station Division 06 Ludhiana but no action has been taken yet while I have sent the video of CCTV camera photos to ASI Sethi Kumar ji on his mobile phone. Here I also want to tell you that Mohinder Singh and his boy Jashan used to do this kind of behavior before and often showed their money and threatened that if you want, I will give this money to you. But everything is sold here, through this letter I am requesting you that I and m Your family is looking very sad in this critical time. My husband is also undergoing reiki. I am afraid that Mohinder Singh, his boy Jashan, his friend's friend or any other person related to his entire family. Don't let the men attack us, which will cause our lives and property loss. We also have doubts and fear that Mohinder Singh can do wrong by making false accusations against my husband by using his wife and his daughter as a pawn.

[F. Integrated Investigation I

Form - can be said to be wrong which will be very difficult for us to prove so please consider this application Mohinder Singh and his son Jashan and take immediate action if any member of my family Motinder Singh and his son Jashan will be responsible for the loss. A copy of the above application has been attached Correct - Harpreet kaur wo jagjeevan singh, 11583, Gali sant longowal 1, partab nager ludhiana 141003. harjeevan .uk@gmail.com 06284652310- 08283910000. commissionnor.jpg 105 kb. Harpreet K.jpg 90kb

Action Police :- Today Man ASI was present in the police station regarding the government, then the said application No. Marksuda Chief Officer Police Station Division No. 06 Ludhiana Chief Munsif Police Station handed over to me for investigation. Already 564-5 D dated 29.5.21, 568-52 dated 1-6-21 Police Station Division No. 06 Ludhiana Mosul, regarding which both the parties were called and heard, the opposite party Jashandeep Singh and his father Mahinder Singh are not ready to accept their mistake. are and threaten to reverse the petition. From the investigation it is found that the crime of Jashandeep Singh son of Mahendra Singh and Mahendra Singh resident of H NO 11581 St no 1 Gali Sant Longowal Pratap Nagar Ludhiana is under section 294, 506, 34 IPC. The said application is referred to the Chief Magistrate for filing the case. HC Rajinder Kumar along with ASI, 2135LDH. Lict Harpreet Kaur, 3384/LDH issued the opportunity for investigation, and the MHC was instructed to file a case and send the original application, but copy the FIR.

Correct :- Soni Kumar ASI Police Station Division No. 06 Ludhiana Date 21-7-21 Exact - Police Station Division No: 06 Ludhiana Time 7-30 PM. Hasab Amad the said numbered application mail station but the case was registered in the said case of the said offense. A copy of the FIR along with the original application is sent to Handi Sepoy Anmauldeep Singh at 3537/Ludhi near Arinda Nijd for investigation Bajna Wireless was notified to the control room. Bandi Rapt ne 28 time 8-30 PM.

13 Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item no 2. (Action)

The above information shows that the manner of committing the crime is under the section mentioned in S. No. 21

(1) Registered the case and took up the investigation took).

(2) Directed (Name of I O.) (Name of Investigating Officer) SETHI KUMAR

Rank: (Position: ASI (Assistant Sub-Inspector)

No(s): 872LDH to take up the investigation or (3)

Refused investigation due to:

or

(4) Transferred to P.S  
(प्राप्त):

District

on point of jurisdiction.

F.I.R. read over to the complainant/informant, admitted to be correctly recorded and a copy given to the complainant/informant free of cost. (Hearing to the complainant/informant is considered as duly recorded and a copy is given free of cost to the complainant.)

R.O.A.C. (ROAC)

14. Signature/Thumb Impression  
of the complainant / informant

15. Date and time of  
dispatch to the court.

*Manoj Singh*

Signature of officer in charge. Police  
Station 170

(Signature of Thana Prabhago)

Name: MAJOR SINGH

Rank (Position): ASI (Assistant Sub-inspecto  
No(R) 792/LDH

36

Annex R/5





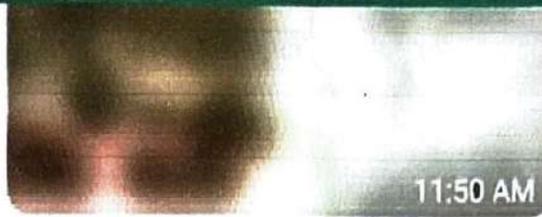
37

Annex/6



Only Political Gro...

Anmol, Anu Chachi, atul, babla, Bi...



11:50 AM

Answer-R/7

38

**babla**

ਜੇ ਮੋਹਿੰਦਰ ਵੱਲੋਂ ਗਲੀ ਦੀ ਸ਼ਕਾਇਤ ਉਤੇ ਜਾ ਮੇਰੇ ਨਾਲ ਖੜੇ ਮੇਰੇ ਨਾਲ ਸਬੰਧਿਤ ਗਲੀ ਸੰਤ ਲੋਗੋਵਾਲ ਨਿਵਾਸੀ ਨੂੰ ਤੰਗ ਕਰ ਕਾਰਵਾਈ ਹੋਈ ਤਾ ਅਸੀਂ ਇੱਕ ਜੁੱਟ ਹੋ ਸਬ ਤੋ ਪਹਿਲਾ checking Power coating, Rolling ਮਸ਼ੀਨਾਂ ਸਾਡੇ ਸਾਮਣੇ ਜੋ ਐਤਵਾਰ ਨੂੰ ਵੀ ਚਲਦੀ ਹੈ coating nal ਹਵਾ ਪ੍ਰਦੂਸ਼ਣ ਹੁੰਦੀ ਹੈ ਅਤੇ card board ਗੱਤੇ ਵਾਲੀ ਫੈਕਟਰੀ ਜਿਸ ਨਾਲ ਅੱਗ ਲੱਗਣ ਦਾ ਖਤਰਾ ਹੈ ਏਨਾ 3 ਫੈਕਟਰੀ ਦੀ checking ਕਰਵਾ ਉਸਤੋਂ ਬਾਅਦ ਆਪਣੀ ਫੈਕਟਰੀ ਦੀ ਜਾਂਚ ਕਰਾਵਾਂ ਗੇ ਅਤੇ ਜੇ ਸਾਡੀ ਗਲੀ ਅੰਦਰ powder coat ਗੱਤਾ ਕਾਰਜ ਪ੍ਰਦੂਸ਼ਣ ਅੱਗ ਅਤੇ ਨਾਲ ਗਲੀ ਪਾਰਕਿੰਗ ਵਿੱਚ ਵੀ ਵਿਘਨ ਪਾਉਂਦੇ ਹਨ, ਅਤੇ ਇੱਕ ਗੱਲ ਹੋਰ ਦਸਣਾ ਚਹੁੰਦਾ ਹਾਂ ਜੋ ਮੈਨੂੰ ਅਤੇ ਮੇਰੇ ਪਰਿਵਾਰ ਨੂੰ ਇੱਕ ਛੋਟੀ ਸੋਚ ਰੱਖਣ ਵਾਲਾ ਬੰਦਾ " ਨਰਿੰਦਰ ਸਿੰਘ ਘੜਿਆਲ (Himat machenics) ਸ਼ੇਰਪੁਰ ਲੁਧਿਆਣਾ ਜੋ ਮੋਹਿੰਦਰ ਦਾ ਕੁੜਮ ਹੈ, ਉਸ ਨੇ ਮੈਨੂੰ ਇਹ ਕਿਹਾ ਕੇ ਤੂੰ mohinder ਨਾਲ ਰਾਜੀਨਾਮਾ ਕਰਲਾ ਨਹੀਂ ਤਾ ਤੇਰੇ ਉੱਤੇ 15-20 ਲੱਖ ਲਾ ਦੇਣੇ ਉਸ ਉਪਰ ਕਾਨੂੰਨੀ ...

Read more

11:55 AM

**babla**

Message



T. C. S. S.





# PUNJAB POLLUTION CONTROL BOARD

Zonal Office-1, E-648-B, Phase-V, Focal Point, Ludhiana

Tele Fax:- 0161-4673789

Website:- [www.ppcb.gov.in](http://www.ppcb.gov.in)

email:- [ppcbzo1ldh@gmail.com](mailto:ppcbzo1ldh@gmail.com)

No. 5067  
To

Dated 09/11/2022

M/s Mohindera Industrial Corporation,  
11581, St. no.-1, Partap Nagar, Sant Longowal Gali,  
Ludhiana.

**Sub: Cancellation of consent to operate granted under Air (Prevention & Control of Pollution) Act 1981**

Whereas, it is mandatory on part of the industry to obtain consent to operate of the Board to operate its industrial plant u/s 21 of the Air (Prevention & Control of Pollution) Act 1981 for discharging of emissions from its industrial premises.

And whereas, it is mandatory on part of industry to provide adequate and appropriate pollution control facilities to bring down the concentration of various pollutants including noise in its emission within the permissible limits prescribed by the Board.

And whereas, the industry has obtained consent to operate under green category under Air Act, 1981 vide no. CTOA/Renew/LDH2/2022/19114902 dated 22.07.2022 valid upto 21.01.2023.

And whereas, a complaint has been filed in the Hon'ble NGT and as per orders of the Hon'ble NGT, a team was constituted to verify facts of the complaint.

And whereas, the industry was visited on 30.08.2022 by team constituted as per orders of the Hon'ble NGT. The observations of the team is as under :-

1. The industry was in operation during the visit.
2. The industry has installed 7 no. Header Machines for manufacturing of rivets and other cycle parts.
3. Five Header machines are located in one room and two Headers machines are located in adjoining room separated by a partition in the same premises of the industry.
4. The noise monitoring of the industry was carried out at the gate of the complainant in the presence of the complainant as well as the representative of the industry and the details of the monitoring are as under :-

When all the header machines were in operation and all the gates and internal doors of the industry were closed and all the preventive measures i.e. insulation / thermocol sheet were in place	When all the headers machines were in operation and all the gates and internal doors were opened	When the industry and all the machines were not in operation
70.8 dB(A)	79.2 dB(A)	68.7 dB(A)

And whereas, the site of the industry is located in mixed land use area as per Master Plan (2007-31). There are residential houses, commercial shops and industries located in the vicinity of the above mentioned industry. No noise standards have been prescribed for the mixed land use area in the Noise Rules, 2000. The noise levels prescribed for other areas as per the Noise Rules, 2000 are as under:-

Area Code	Category of Area/zone	Limit in dB(A) leq	
		Day time	Night time
(A)	Industrial area	75	70
(B)	Commercial area	65	55
(C)	Residential area	55	45
(D)	Silence zone	50	40

And whereas, as per the noise monitoring done by the team, the noise levels of the area are already beyond 55 dB(A). But, with operation of the industry it increases from 68.7 dB(A) to 70.8 dB(A), when all the gates and internal doors of the industry were closed and all the preventive measures i.e. Insulation/ thermocol sheet were in place. The noise level increases from 68.7 dB(A) to 79.2 dB(A), when all the gates and internal doors were opened.

And whereas, the above results show that the industry is not complying with the provisions of the Air Act, 1981 as well as conditions imposed in consent to operate granted to it under Air Act, 1981.

And whereas, the Competent Authority of the Board has considered the matter and it has been decided that consent to operate granted under the Air (Prevention & Control of Pollution) Act, 1981 be cancelled due to above said reasons.

T. G. P. S.

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As such, in exercise of the powers conferred under the Air (Prevention & Control of Pollution) Act 1981, the consent to operate granted to the industry under Air (Prevention & Control of Pollution) Act, 1981, is hereby, cancelled due to the reasons mentioned above.

*[Signature]*  
Environmental Engineer

**Endst. No.**

**Dated**

A copy of the above is forwarded to Environmental Engineer, Punjab Pollution Control Board, Regional Office-2, Ludhiana for information & necessary action.

*[Signature]*  
Environmental Engineer



# PUNJAB POLLUTION CONTROL BOARD

Zonal Office-1, E-648-B, Phase-V, Focal Point, Ludhiana

Telephone:- 0161-4673789

Website:- [www.ppcb.gov.in](http://www.ppcb.gov.in)

email:- [ppcbzo1ldh@gmail.com](mailto:ppcbzo1ldh@gmail.com)

No. 508/

Speed post/Regd.

Dated 9/11/22

To  
M/s Mohindera Industrial Corporation,  
11581, St. no.-1, Partap Nagar, Sant Longowal Gali,  
Ludhiana.

**Sub: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.**

Whereas, it is mandatory on part of the industry to obtain consent to operate of the Board to operate its industrial plant u/s 21 of the Air (Prevention & Control of Pollution) Act 1981 for discharging of emissions from its industrial premises.

And whereas, it is mandatory on part of industry to provide adequate and appropriate pollution control facilities to bring down the concentration of various pollutants including noise in its emission within the permissible limits prescribed by the Board.

And whereas, the industry had obtained consent to operate under green category under Air Act, 1981 vide no. CTOA/Renew/LDH2/2022/19114902 dated 22.07.2022 valid upto 21.01.2023.

And whereas, a complaint has been filed in the Hon'ble NGT and as per orders of the Hon'ble NGT, a team was constituted to verify facts of the complaint.

And whereas, the industry was visited on 30.08.2022 by team constituted as per orders of the Hon'ble NGT. The observations of the team is as under:-

1. The industry was in operation during the visit.
2. The industry has installed 7 no. Header Machines for manufacturing of rivets and other cycle parts.
3. Five Header machines are located in one room and two Headers machines are located in adjoining room separated by a partition in the same premises of the industry.
4. The noise monitoring of the industry was carried out at the gate of the complainant in the presence of the complainant as well as the representative of the industry and the details of the monitoring are as under :-

When all the header machines were in operation and all the gates and internal doors of the industry were closed and all the preventive measures i.e. insulation / thermocol sheet were in place	When all the headers machines were in operation and all the gates and internal doors were opened	When the industry and all the machines were not in operation
70.8 dB(A)	79.2 dB(A)	68.7 dB(A)

And whereas, the site of the industry is located in mixed land use area as per Master Plan (2007-31). There are residential houses, commercial shops and industries located in the vicinity of the above mentioned industry. No noise standards have been prescribed for the mixed land use area in the Noise Rules, 2000. The noise levels prescribed for other areas as per the Noise Rules, 2000 are as under:-

Area Code	Category of Area/zone	Limit in dB(A) leq	
		Day time	Night time
(A)	Industrial area	75	70
(B)	Commercial area	65	55
(C)	Residential area	55	45
(D)	Silence zone	50	40

And whereas, as per the noise monitoring done by the team, the noise levels of the area are already beyond 55 dB(A). But, with operation of the industry it increases from 68.7 dB(A) to 70.8 dB(A), when all the gates and internal doors of the industry were closed and all the preventive measures i.e. Insulation/ thermocol sheet were in place. The noise level increases from 68.7 dB(A) to 79.2 dB(A), when all the gates and internal doors were opened.

And whereas, the above results show that the industry is not complying with the provisions of the Air Act, 1981 as well as conditions imposed in consent to operate granted to it under Air Act, 1981.

T. Chhary  
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And whereas, consent to operate granted to the industry under the Air (Prevention & Control of Pollution) Act, 1981 has been cancelled vide no. 5067 dated 09.11.2022, due to aforesaid reasons.

And whereas the matter was considered by the Competent Authority of the Board and it has been decided to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 for closure of unit and PSPCL Authority be directed to disconnect the power supply available to industry with immediate effect.

Now, therefore, the Chairman of the Board, in exercise of the powers conferred upon it, u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 having been fully satisfied that it is a fit case to order the closure of the industry and hereby directs as under:-

1. That the industry shall stop operating all outlets & stop forthwith discharging any emissions including noise from its industrial premises into atmosphere.
2. That the industry shall not restart any process/plant unless all necessary air and noise pollution control measures are taken and concentration of various pollutants conforms to the emissions/noise level standards laid down by the Board.
3. That the industry shall not restart discharging pollutants until it obtains the consent to operate of the Board u/s 21 of Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. PSPCL, authority is directed to disconnect the electric connection of the industry with immediate effect.

In case of failure to comply with the above said directions, you are liable for action u/s 37 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

*U. Singh*  
Senior Environmental Engineer  
For & On behalf of Chairman of the Board  
Dated *11/11*

Endst. No.

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-2, Ludhiana for information and submit the compliance of the directions within 07 days.

*Sel*  
Senior Environmental Engineer  
For & On behalf of Chairman of the Board

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Annexure-R/19



# PUNJAB POLLUTION CONTROL BOARD

Zonal Office-1, E-648-B, Phase-V, Focal Point, Ludhiana

Tele Fax:- 0161-4673789

Website:- www.ppcb.gov.in

email:- ppcbzo1ldh@gmail.com

No.  
To

Regd./Speed Post

Dated

1. The Chief Engineer (Operation),  
Punjab State Power Corporation Ltd.,  
Ludhiana.
2. The Superintending Engineer (Distribution),  
Punjab State Power Corporation Ltd.,  
Ludhiana.

**Subject:** Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 – M/s Mohindra Industrial Corporation, 11581, St. no.-1, Partap Nagar, Sant Longowal Gali, Ludhiana.

The Competent Authority of Board has decided to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 for disconnection of electric connection available to the industry/premises, with immediate effect. You are, therefore, directed to comply with the following:-

**"That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry/ premises with immediate effect."**

In case of failure to comply with the above said directions, you are liable for action u/s 37 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

*[Signature]*  
Senior Environmental Engineer  
For & On behalf of Chairman of the Board  
Dated

**Endst No.**

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-2, Ludhiana for information and to submit compliance report, within 07 days.

*[Signature]*  
Senior Environmental Engineer  
For & On behalf of Chairman of the Board  
Dated 9/11/22.

**Endst No. 5080.**

A copy of the above is forwarded to M/s Mohindra Industrial Corporation, 11581, St. no.-1, Partap Nagar, Sant Longowal Gali, Ludhiana for information.

*[Signature]*  
Senior Environmental Engineer  
For & On behalf of Chairman of the Board

T. Copy

*[Signature]*

VAKALATNAMA

44

BEFORE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

Appeal No./Original Application No. 487 / 2022 of 2022

In re:- Jagjeewan Singh Applicant

Punjab Pollution Control Board and others VERSUS M. Mohinder Singh Respondent

Proprietor of Sant Longowal steel Luckhiana

KNOW ALL to whom these present shall come that I/We M. Mohinder Singh Proprietor of M/s Mahindra Industrial Corporation 11581, ST No 1 Partap Nagar

the above named Respondent no. 4 do hereby appoint Rahul Khurana & Hasil Jain, Advocates (D/2183/2008)

295, Lawyers Chamber Block-II, Delhi High Court, A-174, 2<sup>nd</sup> Floor, Defence Colony, New Delhi-110024 9811894060, rkhuranalegal@gmail.com

(herein after called the advocate/s) to be my/our Advocate in the above-noted case authorised him:-

To act appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the including High Court subject to payment of fees separately for each court.

To sign file verify and present pleadings, appeals cross petitions for executive on review, revision, withdrawal, compromise or affidavits of other documents as may be deemed necessary or prosecution of the said case in all its stages.

To file and take back documents including original documents and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings.

The deposit, draw and receive money, cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other Legal Practitioner, authorising him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the Power of Attorney on our behalf.

And I/we the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.

And I/we undertake that I/we or my/our duly authorised agent would appear in the Court on all hearings and will inform the Advocates for appearance when the case is called.

And I/we undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain himself.

And I/we the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/we hereby agree that once the fee is paid. I/we will not be entitled for the refund of the same in any case whatsoever. If the case lasts for more than three years, the advocate shall be entitled for additional fee equivalent to half of the agreed fee for every addition three years, or part thereof.

IN WITNESS WHEREOF I/we do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this 12<sup>th</sup> day of Nov, 2022

Accepted subject to the terms of fees.

Advocate

Rahul Khurana Advocate

Client Mohinder Singh For Mahindra Indl. Corpn.

Prop.

